Statement

Sector-wise Statement of Actual Inflow (from 01.01.94 to 31.12.98)

Amt. Rs. in crore.

S.No. Sector		Amount of Inflow	Percentage
1.	Transporation Industry	3851.74	8.68
2.	Telecommunications	3820.46	8.61
3.	Electrical Equipment	3681.63	8.30
4.	Service Sector	3515.62	7.93
5.	Chemicals (other than fertilizers)	3171.83	7.15
6.	Fuels	2838.12	_6.40
7.	Food Processing Industries	1759.98	3.97
8.	Paper & Pulp including paper product	~ 814.55	1.84
9.	Textile (including dyed, printed)	650.11	1.47
10.	Miscellaneous, Mechanical, Engineering	649.33	1.46
	TOTAL	24753.37	55.81

Sick PSUs in Bihar

2063. SHRI JANARDAN YADAV: Will the Minister of INDUSTRY be pleased to state:

- (a) the names of Central Public Sector Undertakings which have fallen sick in Bihar: and
- (b) what steps are being taken for the revival of these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) As on 31.12.98 there were 6 sick PSUs referred to BIFR having their registered offices in the State of Bihar. Names of these CPSUs are Bharat Coking Coal Ltd. (BCCL). Bharat Refractories Ltd (BRL), Heavy Engineering Corpn. Ltd., India Firebricks & Insulation Co. Ltd. (IF&ICL), Mica Trading Corpn. of India (MTCIL), and Projects & Development India Ltd.

(b) Except for BCCL which has been dropped by the BIFR after its networth became positive, BIFR have approved revival plans for all the CPSUs mentioned above. As per the approved plants, MTCIL has been merged with MMTC and IF&ICL has been merged with BRL. Revival plants for others are at different stages of implementation.

Patenting of Basmati Rice

2064. SHRI RUMANDLA RAMACHANDRAIAH: SHRI C. RAMA-CHANDRAIAH:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether India has taken up the case of Patenting of Basmati rice at WTO against the Texan company of the USA;
 - (b) if not, the reasons for delay; and
- (c) by when it is proposed to be taken up?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) to (c) A patent has been granted to M/s Rice Tec Inc., Texas, USA on Basmati Rice Lines and Grains by the United States Patent Office.

Patents are grated by respective Governments under their patent laws and can be challenged under those laws. Further, rights thereunder are restricted to the territorial boundary of that country. Whenever information received about patents being taken on certain products which are not considered patentable, steps are taken to assess whether grant of patent can challenged. An exercise is going on to assess whether the grant of this patent can be challenged.

एच॰एम॰टी॰, अजमेर के कर्मचारियों को बकाया राशि का भुगतान

2065. श्री ओंकार सिंह लखावतः क्या उद्योग मंत्री यह बताने की कृपा करेंगे किः

(क) क्या एच॰एम॰टी॰ अजमेर स्वैच्छिक सेवानिवृत्ति लेने वाले तथा साथ ही अधिवर्षिता की आवु प्राप्त करने वाले कर्मचारियों को भविष्य निधि, ग्रेच्युटी, छटटी नकदीकरण तथा एक माह के सेटलमेन्ट भत्ते का भगतान अभी तक नहीं किया गया है:

- (ख) उक्त राशि कब से बकाया है:
- (ग) क्या एच॰एम॰टो॰ को सरकार से उक्त राशि प्राप्त हो चुकी है;
 - (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है: और
- (इ) सेवानिवृत्ति कर्मचारियों को बकाया राशि का भगतान कब तक कर दिया जाएगा?

उद्योग मंत्री (भी सिकन्दर बख्त): (क) एच॰एम॰टी॰ की अजमेर यनिट के कर्मचारियों को जो सेवानिवृत्ति की आयु पूरी होने पर सेवानिवृत्त हुए हैं को देय राशि बकाया नहीं है। वीआरएस के तहत सेवानिवृत्त हए कर्मचारियों को देयराशि नीचे दी गई है:---

सं॰			देयराशि (रुपए)	
(i)	1	भविष्य निधि	5	59597	
		उपदान		35221	
		लीव इन केश मेन्ट		247	
		सेटलमेन्ट भत्ता		3213	
					98278
(ii)	5	भविष्य निधि		शून्य	
		उपदान	58	381 6 7	
		लीव इनकेशमेन्ट	10	9602	
		सेटलमेंन्ट भत्ता	3	37732	
					735501
			कुलः—		833779

(ख) ऊपर (i) में उल्लिखित पूर्व कर्मचारी के मामले में, उत्तराधिकार प्रमाणपत्र के मामले में जिला एवं सत्र न्यायधीश द्वारा लगाए गए रोक के मद्देनजर 30.5.1992 से राशि देय है। ऊपर (ii) में उल्लिखित 15 कर्मचारियों में से 12 कर्मचारियों के मामले में 31.3.1998 से भुगतान देय है और शेष 3 के मामले में 30.6.98 से देव है।

(ग और (घ) गत 3 वित्तीय वर्षों के दौरान भारत सरकार ने वी आर एस के उद्देश्य के लिए एचएमटी को राशि निम्नानुसार जारी की है:---

वर्ष	राशि (रूपए लाख में)		
1996-97	1850		
1997-98	2550		
1998-99	1610		

एचएमटी फिर इन निधियों को अपनी विभिन्न इकाईयों में वितरित करती है। कभी-कभी सरकार द्वारा दी गई गृशि से वी आर एस के लिए आवेदन अधिक हो जाते है जिसके लिए वह दी जाती हैं।

(ङ) ऊपर (i) में वर्णित कर्मचारी के मामले में, चूंकि, मामला न्यायालय के अधीन है इसलिए निर्णय प्राप्त होने पर ही भूगतान किया जा सकेगा। शेष 15 मामलों में एचएमटी शीघ्र ही भुगतान करेगी। Rajasthan Electronics and Instruments

Ltd. Kota

2066. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of IN-DUSTRY be pleased to state:

(a) the year-wise total value of production in terms of crores of rupees made by